

(c) Necessary directions have been issued by Directorate of Vigilance and Security of DRDO to all labs/establishments for police verification for all contractual employees at regular interval and not to allow them to carry mobile, phones, thumb drives, cameras, etc. in the labs/establishments. Instructions have also been issued to Heads of labs/establishments for not allowing them to handle any sensitive materials/information.

#### **Land under possession of the Ministry in Goa**

57. SHRI SHANTARAM NAIK: Will the Minister of DEFENCE be pleased to state:

(a) whether as per land survey, 1687.51 acres of land is in possession of Ministry of Defence at Dabolim, Goa;

(b) whether the Ministry has any sanction, gift deed, purchase deed, or any other form of grant with respect to the land with respect to which, the Ministry is claiming title;

(c) whether the Ministry or any other authority produced any document before the authority authorised to do the mutation of land under the Goa Land Revenue Code; and

(d) if so, the details of documents produced?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Delay in induction of scorpene submarine**

58. DR. CHANDAN MITRA: Will the Minister of DEFENCE be pleased to state:

(a) the original schedule for delivery of first submarine under Scorpene submarine induction project;

(b) the reasons for inordinate delay in implementation of the project;

(c) whether the Spanish consultant for the project has left the project and, if so, the reasons therefor; and

(d) the fresh steps taken by Government for early commissioning of the submarines under the project?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) The original schedule of delivery of the first submarine was December, 2012 which has since been revised.

(b) The difficulties faced by M/s. MDL during the course of procurement of materials from foreign vendors had mainly led to the delay.

(c) The builder shipyard has a contract with M/s. DCNS, France for construction of Scorpene Submarines. M/s. DCNS deputed its personnel/consultant to guide the construction of the submarines as per the collaboration agreement.

(d) The shipyard has undertaken augmentation of the manpower, infrastructure and industrial means in a phased manner to meet the production targets. Production capabilities have also been augmented.

#### **Prosecutions sanctioned under AFSPA**

59. SHRI AVINASH PANDE: Will the Minister of DEFENCE be pleased to state:

(a) the number of requests for sanction of prosecution which have been received by Government for prosecution of armed forces personnel serving in disturbed areas, for the offences of rape and murder under Section 6 of the Armed Forces (Special Powers) Act, 1958 since its enactment;

(b) the number of requests for prosecution received and sanctioned by Government;

(c) the number of such requests for sanction of prosecution currently pending; and

(d) the year-wise and State-wise breakup thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) Total thirty eight (38) requests for sanction of prosecution have been received under Armed Forces (Special Powers) Act (from 16.06.1991 to till date).

(b) to (d) Out of 38 cases received, sanction has been denied in 30 cases and 8 cases are still pending. Year and State-wise details of these pending cases are as under:-

State	Year of incident	Number of Cases	Total
J&K (AFSPA, 1990)	1993	1	6
	1996	2	
	1998	1	
	1999	1	
	2000	1	
Assam (AFSPA, 1958)	2008	1	2
	2010	1	